

**9th S.F.H. Scheme of D.D.A.**

2093. SHRI O.P. KOHLI: Will the PRIME MINISTER be pleased to state:

(a) what are the details of the Ninth Self-Financing Housing Scheme, 1996 and the number of houses proposed to be constructed thereunder and where;

(b) whether both the already built and incomplete flats are included in the scheme;

(c) when these fully built up/incomplete flats were constructed and for whom and the reasons for not allotting them;

(d) whether the registrants for whom those flats were allotted, refused to accept them; and

(e) if so, the reasons for including those flats into the Self-Financing Housing Scheme and for the prices of disposal prevalent at the time, the flats were constructed/offered and at what rates these have offered now under the SFS, 1996?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU): (a) to (c) The DDA reported that the 9th Self-Financing Scheme, 1996 was formulated for allotment of about 6000 flats to the general public and registrants of SFS-6th-B. The Scheme remained open from 8.8.96 to 29.6.96. The flats under this scheme are mainly located in Dwarka, Rohini, Vasant Kunj, Kondli, Gharoli, Shalimar Bagh, etc. Out of the 6000 flats, about 1900 flats are ready built. The number of houses proposed to be constructed is 1484 and these will be located in Shalimar Bagh, Vasant Kunj and Dwarka.

The construction work in respect of most of the flats included in the 9th Self Financing Schemes, which are fully built-up or at different stages of construction,

had started during the year 1991-92 for registrants of various Self Financing Schemes. These flats have become available because of surrender/cancellation.

(d) While some registrants have refused the allotments, in some cases the allotments had to be cancelled on account of non-payment of instalments by the allottees.

(e) These flats have been included in the 9th Self-Financing Scheme on their becoming available on account of surrender/cancellation. The cost of the flats is charged at the rates prevailing on the date of issue of demand letters. The current cost is worked out after adding the element of interest, maintenance charges and current land premium to the old cost of construction, etc. in respect of left-out flats remaining allotted. The tentative price of the Category-II flats under this Scheme is in the range of Rs. 5.50 lakhs to Rs. 10.95 lakhs and that of Category-III flats is in the range of Rs. 7.97 lakhs to Rs. 14.01 lakhs.

**Low cost Housing Technology**

2094. DR. D. VENKATESHWAR RAO: Will the PRIME MINISTER be pleased to state:

(a) whether the Central Government have initiated any steps to take low cost and appropriate housing technology to all parts of the country, through massive expansion of the national network of building centres;

(b) whether Government have set up 500 rural building centres and 75 mobile building centres for this purpose;

(c) if so, at which places;

(d) to what extent they have started functioning; and

(e) the outcome of the steps taken in this regard?